

SC No.1419/19
FIR No. 47/19
P.S. Kalyan Puri
State Vs. Abhishek & Anr.

30.06.2020


Present: None.

Report in terms of order dated 29.06.2020 received from the Jail. As per report the accused Abhishek is in JC since 06.10.2019 in case FIR No. 467/2019 of P.S. Kalyan Puri. The accused is absenting in the present case pending in this Court since 28.11.2019. So, as per the Jail Report, he was in JC in case FIR No. 467/19 P.S. Kalyan Puri. So, on the date fixed i.e. 28.11.2019 accused Abhishek could not appear in this Court as he was in JC in other case. Therefore, under these circumstances, NBW and process u/s 82 Cr.P.C. issued against accused Abhishek are cancelled. Warrants of attachment against his surety is also cancelled. Bail bonds are restored.

Accordingly, robkar be issued to Jail Superintendent to the effect that accused Abhishek is on bail in case bearing FIR No. 47/2019 P.S. Kalyan Puri. The application moved by the counsel for the applicant/ accused for issuing robkar stands disposed off, accordingly. Also, the application moved by the surety Mohan Singh for cancellation of warrants of attachment stands disposed off.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.

File be put up on the date already fixed i.e. 13.07.2020.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.3719/2019

FIR No. 305/19

PS:

State vs. Nil

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD

Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 14.09.2020.




(SURINDER KUMAR SHARMA)
Additional Sessions Judge (Electricity)
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.3721/19
FIR No. 618/19
PS: New Usman Pur
State vs. Sajid Mirja

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 14.09.2020.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge (Electricity)
Karkardooma Courts (East District)
Delhi/30.06.2020

CT No.115/2020
BSES YPL Vs. Amit & Ors.

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 27.08.2020 for pre-summoning evidence.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge(Electricity)
Karkardooma Courts (East District)
Delhi/30.06.2020

CT No.116/2020
BSES YPL Vs. Kiran

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 27.08.2020 for pre-summoning evidence



(SURINDER KUMAR SHARMA)
Additional Sessions Judge(Electricity)
Karkardooma Courts (East District)
Delhi/30.06.2020

CT No.117/2020
BSES YPL Vs. Ranjeet & Ors.

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 27.08.2020 for pre-summoning evidence



(SURINDER KUMAR SHARMA)
Additional Sessions Judge(Electricity)
Karkardooma Courts (East District)
Delhi/30.06.2020

CT No.118/2020
BSES YPL Vs. Geeta & Ors.

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 27.08.2020 for pre-summoning evidence



(SURINDER KUMAR SHARMA)
Additional Sessions Judge(Electricity)
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.442/16
FIR No. 324/13
PS: Mandawali
State vs. Shariq Qureshi & Ors.

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 18.08.2020 for P.E.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.1528/16
FIR No.483/15
PS: Kalyan Puri
State vs. Anuj @ Anna & Anr.

30.06.2020

Present: None


Report was called from Jail as to why the accused
Rahul @ Kancha was not released from the Jail.

Today, report has been received from Jail stating
therein that the accused Rahul @ Kancha has been released from
the Jail on 29.06.2020. Therefore, no further order is required to be
passed.

The application stands disposed off, accordingly.

Put up on the date already fixed i.e. 15.07.2020.

Copy of this order be sent to the counsel for the
applicant/ accused through e-mail.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.1598/16
FIR No. 205/13
PS: Geeta Colony
State vs. Niranjana Lal & Ors.

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 28.10.2020 for P.E.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.548/16
FIR No. 1407/15
PS: Shakarpur
State vs. Sandeep Kumar @ Vikrant

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 29.10.2020 for P.E.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.1575/18
FIR No. 200/18
PS:Kalyan Puri
State vs. Sanu @ Sharukh

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 20.10.2020 for P.E.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.1528/19
FIR No. 22/19
PS:Kalyan Puri
State vs. Shubham Pandey @ Bambam & Anr.

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 29.08.2020 for P.E.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

SC No.385/16
FIR No. 117/2010
PS:Mandawali
State vs. Usha Devi & Ors.

30.06.2020

Present: None

In view of order No. 3856-3876/Judl.Br./ East/KKD
Dated 14.06.2020 of Ld. District & Sessions Judge (East), the
matter is adjourned for 10.08.2020 for D.E.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020

FIR No. 2288/2014
U/s 302/34/120-B IPC
P.S. Shakar Pur
State Vs. Bhupender @ Bhupi


30.06.2020

This application filed on behalf of the applicant/ accused Bhupender @ Bhupi for grant of interim bail has been received from the court of Dr. S.K.Gautam, Ld. ASJ, KKD Courts, Delhi.

Present None.

The Reader of the court has informed me that he has received a telephonic call from the counsel for the applicant/ accused requesting adjournment for 2-3 days as he is not well.

Put up on 03.07.2020 for consideration.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/30.06.2020